

from 5th to 9th March, 1968 under the auspices of the Indian Institute of Public Administration. A formal report on the conference is to be transmitted by the Indian Institute of Public Administration to the Administrative Reforms Commission. Government have not yet received any recommendations as a result of the deliberations of the Conference.

(b) Does not arise.

दक्षिण भारत में संसद् का सत्र

*917. श्री शिवकुमार शास्त्री : क्या संसद्-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बंगलौर अथवा हैदराबाद में संसद् का एक सत्र करने के सम्बन्ध में विभिन्न मंत्रालयों से मांगी गई रिपोर्टें प्राप्त हो गई हैं;

(ख) यदि हां, तो इन रिपोर्टों के आधार पर दक्षिण भारत में संसद् के एक सत्र पर कितना व्यय होने का अनुमान है;

(ग) क्या इस सम्बन्ध में आन्ध्र प्रदेश और मैसूर राज्य सरकारों से भी कुछ जानकारी मांगी गई है; और

(घ) यदि हां, तो उसका व्यौरा क्या है ?

संसद्-कार्य मंत्री (डा० रामसुभग सिंह) :

(क) जी हां, किन्तु संसद् के दोनों सचिवालयों में अभी तक पूरी जानकारी उपलब्ध नहीं हुई है।

(ख) विभिन्न मंत्रालयों के लिये यात्रा और दैनिक भत्तों आदि के रूप में अनुमानित खर्चा एक मास के सत्र के लिए लगभग 20 लाख रुपये तथा दो मास के सत्र के लिए लगभग 29 लाख रुपये होगा। इसमें लोक सभा सचिवालय पर होने वाला खर्च शामिल नहीं है।

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(ग) जी हां। केवल मैसूर राज्य सरकार से ही जानकारी मांगी गई है।

(घ) उनसे निम्नलिखित विषयों के प्रबन्ध करने के व्यवहार्यता को जांच करने के लिए कहा गया है :—

(1) दो सदन;

(2) माइक्रोफोन; टैप रिकार्ड तथा साथ-साथ अनुवाद करने का साधन;

(3) सुरक्षा;

(4) प्रेस;

(5) मंत्री, संसद्-सदस्य तथा कर्मचारियों के लिए आवास;

(6) परिवहन।

उनसे यह भी बताने को कहा है कि यदि इन सब बातों का प्रबन्ध हो सकता है तो परिणाम स्वरूप केन्द्रीय सरकार को इस कार्य पर कितना वित्तीय भार पड़ेगा।

Fertilizer Credit Guarantee Corporation

*918. SHRI R. BARUA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the setting up of a Fertilizer Credit Guarantee Corporation to ensure adequate institutional credit facilities for distribution of fertilizers has been planned;

(b) if so, the functions of the Corporation; and

(c) when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). No decision on setting up a fertiliser Credit Guarantee Corporation has yet been taken. The Fertiliser Credit Committee, which was set up by the Fertiliser Association of India has recommended the setting up of a Fertiliser Credit Guarantee Corporation in their Report released recently. The recommendations of the Committee will be considered by Government in due course.

Damage to Crops in Maharashtra by Hailstorm

*919. SHRI D. S. PATIL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have ascertained from the Maharashtra State about the damage of rabi crop, cash crop, fruit gardens and number of houses collapsed and loss of lives, if any due to the hailstorm havoc in several districts of Maharashtra State in March, 1968;

(b) the estimated damage of crops and loss of property in the affected areas; and

(c) the relief measures adopted by the State Government and the Central aid given for the affected cultivators and the persons in the affected areas?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Government of Maharashtra have reported extensive damage to Kharif and Rabi crops and orchards due to the untimely rains, hailstorms and cold-wave since December, 1967. A large num-

ber of cattle-deaths has also occurred. Loss of human lives and damage to houses and buildings have, however, not been appreciable.

(b) The estimated damage to crops, orchards, etc. is of the order of Rs. 679 lakhs.

(c) Relief measures adopted by the State Government comprise of suspension of Government dues, suspension of compulsory procurement of foodgrains and liberal grant of tagai loans in affected areas. No Central assistance has been asked for so far on this account.

Mid-term Elections in West Bengal

*920. SHRI BENI SHANKAR SHARMA:

SHRI K. M. MADHUKAR:
SHRI DEIVEEKAN:
SHRI ANBUCHAZHIAN:
SHRI SHRI CHAND GOEL:
SHRI D. C. SHARMA:

Will the Minister of LAW be pleased to state:

(a) whether the midterm elections in West Bengal are proposed to be held in November, 1968; and

(b) if so, the steps taken or proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) Yes, Sir.

(b) The Election Commission has already issued directions for the revision of the electoral rolls of all the assembly constituencies in the State with reference to 1st January, 1968 as the qualifying date. This work is expected to be completed in August,